

F.No.225/138/2008-ITA-II

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 29th September, 2008

Order under Section 119 of the Income Tax Act, 1961.

On consideration of the reports of disruption caused due to floods in the State of Orissa, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby extends the due date for obtaining tax audit report under section 44AB of the Income Tax Act, 1961 as well as for filing of returns of income required to be furnished by 30th September, 2008 to 31st October 2008, in the cases of income-tax assesseees in the State of Orissa.

**(Renu Jauhri)
Director (ITA-II)
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Copy to:-

1. PS to F.M. / OSD to FM / PS to MOS(R) /OSD to MOS (R).
2. PS to Secretary (Revenue).
3. Chairman (DT), All Members, Central Board of Direct Taxes.
4. All DGsIT / CCsIT [CCIT, Bhubaneswar may give wide publicity to the order].
5. All Joint Secretaries / Directors / Deputy Secretaries / Under Secretaries of Central Board of Direct Taxes.
6. DIT(RSP&PR)/ Systems, New Delhi for appropriate publicity by putting it on departmental website.
7. The C & AG of India (30 copies).
8. The JS & Legal Advisor, Min. of Law & Justice, New Delhi.
9. The DG, NADT, Nagpur.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi – 110003.
11. All Chambers of Commerce.
12. All Cs. IT, CBDT.
13. CIT(OSD), Official Spokesperson of CBDT.

**(Renu Jauhri)
Director (ITA-II)**